

Capital Issue Control

+

72 { Shri Shree Narayan Das:
Sardar Iqbal Singh:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No 2427 on the 19th September, 1958 and state

(a) whether the suggestions in regard to relaxation of the Capital Issue Control have been finally considered by Government; and

(b) if so, with what results?

The Minister of Finance (Shri Morarji Desai): (a) and (b) Government have not taken any final decision in the matter

Shri Shree Narayan Das: May I know the precise nature of the suggestions made in this regard?

Shri Morarji Desai: Various suggestions are made from time to time. The last suggestion made is that it should be removed. There is an advisory committee about this and their advice is taken whenever these suggestions come. So far there has been hardly any advice of the advisory committee which has been rejected.

Shri Shree Narayan Das: The hon. Minister said that no final decision has been taken. I would like to know what are the points that are under consideration of the Government.

Shri Morarji Desai: The point is whether it should be removed. Otherwise, when every point comes in, changes are made from time to time. If all these changes are to be stated, I will have to make a list.

Sports Enquiry Committee

+

73 { Shri V. P. Nayar:
Shri P. K. Desai:
Shri B. C. Proddhan:
Shri Ramji Reddy:

Will the Minister of Education be pleased to state:

(a) whether the Committee appointed to enquire into the conditions etc

of sports and games, under the Chairmanship of H. H. the Maharaja of Patiala, has submitted its report;

(b) if so, whether a copy of the report will be laid on the Table; and

(c) the action taken by Government on the report?

The Minister of Education (Dr. K. L. Shrimall): (a) No, Sir.

(b) and (c) Does not now arise. The report will however be placed on the Table of the House in due course.

Shri V. P. Nayar: Is it a fact that this committee, which was asked to submit its report within six months, could not do so, because it could meet only twice and on both the occasions, all the members could not be present in view of the pre-occupations of some of the members in foreign countries?

Dr. K. L. Shrimall: It might be true that some of the members could not attend. But there have been meetings and one or two members are occasionally absent, because it is a committee consisting of 10 or 11 members. I am expecting that the report would be submitted by the end of January.

Shri V. P. Nayar: Is it a fact that the drafting committee appointed by this committee submitted its interim report to Government without having an occasion to get the report perused by the committee as a whole?

Dr. K. L. Shrimall: No action will be taken unless the report is considered by the whole committee.

Shri V. P. Nayar: As I understand from the terms of reference, this committee has to enquire into many aspects of deterioration in standards in sports and games. I want to know how it happened that in such an important committee, members have been chosen who have been Presidents of sports organisations for 10 years and more without a change and the standard of games has been consistently going down?

Dr. K. L. Shrimall: It is quite irrelevant. The people who have been chosen on this committee are outstanding people like Rajkumari Amrit Kaur, Shri Naval Tata, Gen. K. S. Thimayya, Shri Jaipal Singh and Dr. P. Subbarayan—two Members of Parliament—and Dalip Singhji. All these people have made a contribution to sports and games and they have been selected on account of the contribution that they have made. I do not accept the insinuation that the hon. Member has made.

Shri V. P. Nayar: There is no insinuation; I was stating a fact.

Shri Jaipal Singh: May I intervene and correct the hon. Minister? The big committee has met thrice and not twice. As to the interim report, that has quite rightly been submitted by the drafting committee, it is not true to say that the bigger committee was never informed about what was being submitted in the interim report. In fact, when these items were formulated, we were asked to go through them and.....

Shri V. P. Nayar: May I explain?

Mr. Speaker: The hon. Member suggested that this report was not considered by the committee as a whole. The hon. Minister said that unless it is considered by the committee as a whole, he would not accept. Shri Jaipal Singh says.....

Shri V. P. Nayar: The hon. Minister agreed that the committee with all the members could not meet even once, because some of the members had to go abroad.

Shri Jaipal Singh: May I again intervene? It is not correct to say that the bigger committee never met in its entirety. It did meet in its entirety on the first, second and third occasions—twice in New Delhi and once in Bombay and the entire committee was present. Subsequently, Gen. Thimayya went to America; Shri Naval Tata also went to America and Rajkumari Amrit Kaur went abroad. While they were abroad, naturally,

they could not be present on the committee.

Shri P. K. Deo: Sometime back the Indian Physical Education Conference met at Nagpur. Did that conference decide anything to improve the standard of games in this country, besides giving free meals to school children?

Dr. K. L. Shrimall: That does not arise out of this question.

Shri Barrow: One of the points made by Shri Nayar which has not been answered is that two members of this committee should have been giving evidence before the committee with regard to the deterioration of standards. How is it that they were selected as members of the committee? The Chairman of the Indian Hockey Federation and the Chairman of the committee himself should have been giving evidence before the committee on the deterioration of standard.

Dr. K. L. Shrimall: May I submit most respectfully that it will not be proper to discuss individual members in this House?

Mr. Speaker: Apart from any other matter, that does not arise out of this question. Hon. Members are only anxious to know when the report will be published.

Shri Nagi Reddy: How are members who should give evidence appointed as members of the committee? That is a general question.

Mr. Speaker: I am not allowing it. Everything can be asked as a general question. The particular question is when they are going to submit the report and so on. Let us not go into the origin of it as to whether they are competent to be there or not. It does not arise out of the question. It is irrelevant.

Shri V. P. Nayar: May I know whether this Committee was also empowered to take evidence and, if so, in respect of hockey and other games

from whom was the evidence collected?

Dr. K. L. Shrinani: The Committee had issued a questionnaire and the questionnaire was sent round to various sports federations and all the information which was required for this purpose was collected by the Committee.

Dugda Coal Washery

+

*74. { **Shri T. B. Vittal Rao:**
Shri Morarka:

Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to starred question No. 181 on the 18th August 1958 and state:

(a) the name of the firm which has been given the contract for the setting up of a coal washery plant at Dugda;

(b) the amount of the contract; and

(c) when the civil engineering work will commence?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) to (c). The contract for the Dugda washery is in its last stages of negotiation. It is expected that preliminary work of civil engineering would commence in January next.

Shri T. B. Vittal Rao: Last time we were told that the whole thing will be finalised in the course of the next few days. May I know why there is this delay of another three months?

Sardar Swaran Singh: Clarifications on the technical aspect took some more time than what we originally anticipated.

Shri T. B. Vittal Rao: May I know whether this Dugda Coal Washery has to supply washed coal to the Durgapur Steel Plant? If so, may I know whether this will be ready before the plant is ready?

Sardar Swaran Singh: There has not been any very specific or rigid ear-marking of washed coal from each washery to the various steel plants.

Durgapur is one of the steel projects which is likely to get washed coal from this plant. Arrangements will be made to make adequate supplies of proper type of coal to the Durgapur Steel project.

Shri Morarka: May I know the name of the person in charge of this washery? Is he the same person who was in charge of Rourkela?

Sardar Swaran Singh: That is correct. The officer who is the General Manager of the washery project is the same officer who was the General Manager of the Rourkela Steel project.

Shri Morarka: Is it not a fact that because that officer was found less competent at Rourkela he was transferred to such an important project like the coal washery?

Sardar Swaran Singh: It will not be fair to malign the officer and make insinuations in the absence of the officer here to defend himself.

Shri Naushir Bharucha: On a point of order. The hon. Minister is restricting the scope of this House in putting questions regarding the capacity or otherwise of certain officers. It is not correct to say that we cannot ask a question because the officer is not here; no officer of the Government can be present in this House. Therefore, according to the hon. Minister, no question can be put at all about the officers.

Mr. Speaker: If the hon. Member wants to raise a point of order, he must state it very briefly; then I will give my ruling. I would request hon. Members to kindly once again read the rules. If any point is sought to be raised against the inefficiency or inability or conduct of any officer, previous intimation should be given to the Minister. Of course, he is bound to answer them, not with respect to any private affairs but with respect of public affairs of an important individual. Evidently, all that